

which was examined in consultation with the various other Ministries concerned. The suggestion was strongly opposed by them on the ground that it would put extra burden of such transport costs to be borne by the employers which included State and Central Governments as well as Public Sector Undertakings. Hence, the suggestion could not be accepted.

Review of Working of Indian Institutes of Technology and Opening of new IITs

3569. SHRI PRATAP BHANU SHAMA: Will the Minister of EDUCATION be pleased to state :

(a) whether Government propose to review the working of the Indian Institutes of Technology in the near future;

(b) if so, details thereof; and

(c) whether Government have any plan to open new Indian Institutes of Technology during the Seventh Plan period ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) and (b) In accordance with the provisions under the Institutes of Technology Act, 1961, the President of India, in his capacity as Visitor of the Indian Institutes of Technology has appointed a Review Committee. The terms of reference of the Committee are reproduced in the attached statement.

(c) No. Sir.

Statement

(a) and (b) *Terms of reference of the Reviewing Committee for the Indian Institutes of Technology*

(a) to review the present progress of the Institutes of Technology in fulfilment of its broad objectives as a centre of advanced studies and research in science engineering and technology.

(b) to examine how far the Institutes have interacted with other technical institutes with particular reference to courses of study, programmes of research and faculty development.

(c) to assess the overall impact of the Institutes on the training of high grade

engineers for the technological development of the country.

(d) to recommend the lines along which the five Institutes should be further developed for advanced studies and research taking into account the developments that have taken place or projected at the other Institutes of Technology and the Indian Institute of Science, and

(e) to report on any other aspects that are relevant to overall functioning of the Institutes.

Implementation of Liberalised Pension Rules of 1979 to Pensioners of all Ports

3570. SHRI S M. BHATTAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Supreme Court delivered a judgement in favour of implementation of liberalised Pension Rules of 1979 to the pensioners of all ports;

(b) if so, whether any administrative instructions were issued to the various Port Trust Authorities to implement the same; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (c) It has been held by the Supreme Court of India in its judgement dated 17 December, 1982 in Writ Petitions No. 5939-41 of 1980 that all Central Government Pensioners governed by CCS (Pension) Rules 1972 are entitled to pension with effect from 1-4-1979 as computed under liberalised pension formula irrespective of the date of their retirement.

The Port Trusts are statutory bodies and the Supreme Court judgement of 17th December 1982 is not automatically applicable to their pensioners. The matter has been considered by the Government and it has been decided to extend the principle enunciated in the judgement to those pensioners of Port Trusts whose pension is reckoned on the basis of definition of pay as applicable to Central Government